

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 17th day of January 2001.

Original Application no. 45 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Smt. Chandra Devi, W/o Ashok Kumar,
R/o 830, Old Katra,
ALLAHABAD.

... Applicant

C/A Shri K.P. Singh

Versus

1. Union of India through Deputy Director,
General Military Farm, R.K. Puram,
West Block No. 3, New Delhi.
2. Director Military Farm,
Head Quarter Central Command,
Lucknow.
3. Sri Ajit Singh Rathore,
Director Head Central Command,
Lucknow.
4. Officer Incharge, Military Farm Record,
Delhi Cantt.
5. Sri Puran Chandra Pandey,
Officer Incharge, Military Farm,
Lucknow.
6. Officer Incharge, Military Farm,
Allahabad.

... Respondents

C/Rs ...

See

...2/-

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

As per applicant's case, she was appointed as L.D.C. in the year 1977 in Ordnance Depot Fort, Allahabad. Because of her personal circumstances she moved for her transfer to Lucknow which was allowed, but she had to shed her four years seniority being taken at bottom in the cadre there. It was in the year ^{Since 1998 Jan} 1988 that she was transferred from Head Quarters Central Command (Farms Branch) Lucknow to Military Farm Lucknow that is within Lucknow where she joined and it was on 29.03.00 that she was transferred from Military Farm Lucknow to Military Farm Allahabad in the public interest, for which she made representations and under compelling circumstances she reported at Allahabad, but was not allowed to join vide communication annexure 12 ^{knock} through Military Farm Allahabad informed Central Command (Farms) Lucknow " Posting/transfer clerks (.) Services LDC chandraDevi not required being staff held surplus to PE this farm." This situation kept the applicant in doldrums ^{for} and no place to join because as per Lucknow authorities she was to join at Allahabad but at Allahabad she has been refused to join being surplus situation in the cadre.

Corrected to say the figure 1988 to figure 1998 by striking out 1988 and mentioning 1998. See note 22.02.2001.

2. Shri D.S. Shukla counsel for the respondents strongly opposed the relief sought mainly on the ground that the applicant could move the departmental authorities for redressal and her approach to the Tribunal is premature.

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3. Keeping in view the facts and circumstances, the matter is decided at admission stage with the direction that the applicant shall move the competent authority within 2 weeks alongwith copy of pending representation and the same shall be decided within 4 weeks, thereafter and in the meantime she be allowed to continue at Lucknow notwithstanding the impugned transfer order and her having reported at Allahabad under compelling circumstances.

4. No order as to costs.

5. Copy of this order alongwith copies of notices and QAs be given to Shri D.S. Shukla.

S. C. S. J.
Member-J

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